

by the public sector banks in such industrially backward districts is in the form of a concessional rate of interest on term loans of not less than 3 years' tenure to small scale industries and composite term loans not exceeding Rs. 25,000 granted to artisans, craftsmen and village and cottage industries. The interest charged on such loans in the industrially backward districts is 9.5 per cent per annum, as compared to 11 per cent per annum in other districts.

(b) Industrial development of any area is dependent primarily on the

development of infra-structure facilities such as transport, power and communications and of availability of raw materials and accessibility to markets and development of local entrepreneurial talent. The availability and cost of credit support plays only a supportive role in the process of industrial development. However, the available data set out in the Annex shows that between December 1974 and December 1977, the scheduled commercial banks have extended credit to an increasing number of small scale industries in these industrially backward districts of Tamil Nadu.

Statement

Outstanding credit of Scheduled commercial banks to small scale industries in the Industrially backward districts of Tamil Nadu.

(Amt. in Rs. 000)

Industrially backward districts in Tamil Nadu	December 1974		December 1977	
	No. of Accounts	Amount outstanding	No. of Accounts	Amount outstanding
1. Dharampuri	169	1645	589	6251
2. Kanyakumari	642	7634	1724	12793
Madurai	2367	82315	5259	134007
4. North Arcot	812	86770	2462	114663
5. Ramanatha Puram	3045	64476	5308	116355
6. South Arcot	3246	14885	1043	11028
7. Thanjavur	1326	14737	2522	27760
8. Tiruchirapalli	1251	32587	3840	77630
9. Pudukottai	89	1101	244	6192

Opening of Branch Offices of Nationalised Banks in Koraput District of Orissa

2921. SHRI GIRIDHAR GOMANGO: Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal pending with different nationalised banks to open their branch offices in the Koraput district of Orissa;

(b) if so, the names of the banks and the places selected for opening

of their branch offices in that district; and

(c) when all the branches at present under consideration will be opened and the problems for early opening the proposed branches, if any?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) to (c). The current branch licensing policy

of the Reserve Bank is directed towards ensuring that branch expansion efforts of the banks during 1979-81 are devoted towards opening branches at unbanked rural/semi-urban centres primarily in districts having poorer coverage than 1 rural/semi-urban branch per 20,000 rural/semi-urban people.

To achieve the norm indicated above, Koraput District require 102 rural/semi-urban branches. As at the end of December 1979, eighty rural/semi-urban branches were functioning in the district. Licences for branch opening in respect of 30 centres listed in the Statement, were also pending with the banks as on that date.

Statement

List of centres in Koraput District, Orissa in respect of which allotment/licences were pending with the Banks as on 31-12-79

Name of the Centre	Classification	Name of the Bank holding allotment/allotments/licences
(1)	(2)	(3)
1. Nowrengpur	Semi urban centre	State Bank of India
2. Agulo	Rural Centre	"
3. Dembosora	"	"
4. Dhepegnuda	"	"
5. Khumbhikota	"	"
6. Dhama ipanga	"	"
7. Deopalli	"	"
8. Mokeya	"	"
9. Bejangiwada	"	"
10. Anchalagumma	"	"
11. Alamanda	"	Koraput Panch- bati Gramin Bank
12. Motu	"	"
13. Bisingpur	"	"
14. Malkagiri	"	"
15. Kengundu	"	"
16. Siriguda	"	"
17. Dangasorda	"	"
18. Dhodre	"	"
19. Sikapalli	"	"

1	2	3
20. Kunderi	"	"
21. Rayagada	"	"
22. Gunupur	"	"
23. Malkangiri	"	"
24. Dumariput	Semi-urban Centre	"
25. Puttasingi	Rural Centre	Andhra Bank
26. Sunki	"	"
27. Sonomosigam	"	United Bank of India
28. Hatborandi	"	"
29. Padamagiri	"	"
30. Salimi	"	"

Applications of Claimants for Compensation for Property lost in former East Pakistan

2922. SHRI N. E. HORO: Will the Minister of COMMERCE be pleased to state:

(a) whether there are still some cases to be disposed of by the Custodian of Enemy Property regarding applications of claimants for compensation for property lost in the former East Pakistan; and

(b) if so, the details thereof?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). Yes, Sir. Out of the 57474 claims of Indian nationals/companies registered by the Custodian of Enemy Property for India upto 31st July, 1977 under ex-gratia scheme, 17981 claims are pending verification.

Renewal of Licences to Opium Cultivators in Mandasaur (M.P.)

2923. SHRI B. R. NAHATA: Will the Minister of FINANCE be pleased to state:

(a) whether the cultivators of opium growing area in Mandasaur district of Madhya Pradesh have suffered because their licences, once cancelled for low-yield are not being renewed despite the fact that the low-yield is the result of vagaries of weather; and

(b) whether Government propose to take steps to give relief to the cultivators who have suffered on account of the natural calamity in getting low yield by granting them licence for growing opium in that area?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) No, Sir. Special concession in the matter of issue of licences for cultivation of opium poppy is given to those cultivators who tender low yield of opium due to natural calamities. In accordance with the Licensing Principles for 1979-80, the qualifying yield in such cases was reduced to 12 kgs. per hectare in case of partial damage to crop as against the minimum qualifying yield of 25 kgs. per hectare.

(b) As explained under (a) above, relief is already provided in cases of